

persons were noticed entering Indian territory from the Pakistan side. On being challenged they opened fire which was returned by the police. In the encounter one of the four persons was killed. The remaining three who were retreating were fired at by the Pakistan Border Police who killed two of them, while the fourth escaped.

#### Smuggling of Indian Currency

2436. Shri Ram Krishan: Will the Minister of Finance be pleased to state:

(a) whether it is a fact that on the 19th February, 1958, the Indian customs party seized Rs. 12,900 in Indian currency concealed in a goods train brake van at Attari Railway Station; and

(b) if so, the action taken in the matter?

The Minister of Finance (Shri Morarji Desai): (a) Yes, Sir. Indian currency amounting to Rs. 12,900 concealed in the brake van of a goods train, was seized on the 18th February, 1958 by the Customs staff at Attari Railway Station.

(b) The case has been adjudicated departmentally under the Customs law; the currency has been confiscated and a personal penalty of Rs. 5,000/- imposed. The offender is also being prosecuted in a court of law.

#### Geological Survey of Punjab

2437. Shri Ram Krishan: Will the Minister of Steel, Mines and Fuel be pleased to state:

(a) whether Government have received report of the Geological Survey of the Punjab concluded in the year 1956-57; and

(b) if so, whether a copy of the report will be laid on the Table?

The Minister of Mines and Oil (Shri K. D. Malaviya): (a) and (b). Yes, Sir. Reports on the investigations carried out by the Geological Survey of India in Punjab during the field season 1956-57 have been received by the Government and a gist of the

reports is given in the statement placed on the Table of Lok Sabha. [See Appendix VII, annexure, No. 84].

#### भारत में विदेशी विद्यार्थी

२४३८. श्री मानकभाई जयपाल : क्या शिक्षा और वैज्ञानिक मन्त्रालय मंत्री यह बताने की कृपा करेंगे कि :

(क) १९५७-५८ में कितने विदेशी विद्यार्थी भारत सरकार के खर्च पर अध्ययन करने के लिये भारत आये ;

(ख) देशवार उन की संख्या क्या है ; और

(ग) भारत सरकार ने उन पर कुल कितना खर्च किया ?

शिक्षा मंत्री (डा० का० ज्ञा० श्रीमान्) : (क) से (ग). विवरण सभा पटल पर रख दिया गया है। [देखें परिशिष्ट ७, अनुसूच्य संख्या ८५]

#### हिन्दी विभाग

२४३९. श्री मानकभाई जयपाल : क्या शिक्षा मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि शिक्षा मन्त्रालय का हिन्दी विभाग अभी अस्थायी है ;

(ख) यदि हाँ, तो कब से ?

(ग) इसे अस्थायी बनाये रखने के क्या कारण हैं ?

(घ) क्या सरकार को इसे स्थायी करने का विचार है ; और

(ङ) यदि नहीं, तो इस के क्या कारण हैं ?

शिक्षा मंत्री (डा० का० ज्ञा० श्रीमान्) : (क) से (ङ). हिन्दी प्रमाण का निर्माण १९५२ में मुख्य रूप से हिन्दी पारिभाषिक शब्दावली बनाने के लिये हुआ

का । चूंकि इस कार्य की प्रकृति को स्वाधीन नहीं समझा गया इसलिये यह प्रभाव आरम्भ के अस्थायी रूप से काम करता आ रहा है । यह अपेक्ष्य है कि यह कार्य काफी दिनों तक चलता रहेगा । शीघ्र ही इस विषय की समीक्षा की जायेगी ।

**निर्वाचन याचिकायें**

२४४०. { सुप्रसन्नराय :  
तंतामसि :

क्या बिधि मंत्री यह बताने की कृपा करेंगे कि :

(क) लोक-सभा और राज्य विधान-सभलों के कितने निर्वाचनों को निर्वाचन याचिकाओं द्वारा (राज्यवार) चुनीती दी गयी है ;

(ख) कितनी निर्वाचन याचिकायें (राज्यवार) दर्ज की गई हूँ ; और

(ग) उन में से कितनी निबटायी जा चुकी हैं ?

बिधि उपमंत्री (की हज़ारनरस) :

(क) से (ग), इस सम्बन्ध में एक विवरण लोक-सभा के पटल पर रख दिया गया है ।  
[देखिये परिशिष्ट ७, अनुबन्ध संख्या ६६]

**Second Five Year Plan**

2441. Shri P. K. Deo: Will the Minister of Finance be pleased to refer to the reply given to a supplementary asked on Starred Question No. 624 on the 3rd March, 1958 and state:

(a) for how much amount arrangements for foreign exchange have been made out of Rs. 987 crores of foreign exchange required for the core of the Second Five Year Plan; and

(b) its break-up (private and public sector-wise)?

The Minister of Finance (Shri Morarji Desai): (a) and (b). A

statement is laid on the Table of the Lok Sabha. [See Appendix VII, annexure No. 87.]

**Pre-Independence Claims of Contractors**

2442. Shri Bahadur Singh: Will the Minister of Finance be pleased to state:

(a) whether Government of India undertook the responsibility of the payment of all claims arising out of contracts entered into by private individuals with the Government of India before 15th August, 1957;

(b) what was the amount of claims filed by contractors for payment of their dues in the office of Controller General, Defence Accounts, New Delhi for any sums due to them in lieu of pre-partition supplies or contracts;

(c) whether any amount has been paid to any of these contractors by the Government of India; and

(d) if not, the reasons therefor?

The Minister of Finance (Shri Morarji Desai): (a) Yes. The Government of India have accepted initial liability for the settlement of pre-partition claims of Contractors against the undivided Central Government registered with them in terms of the Press Communique of 23rd May, 1948, which is laid on the Table of the Lok Sabha. [See Appendix VII, annexure No. 88.]

(b) Rs. 2.6 Crores.

(c) Yes. Rs. 0.4 Crores (Approximate) have been settled.

(d) Amounts not paid may be analysed as under:

(i) Rejected	Rs. 1.3 Crores
(ii) Claims under Verification	Rs. 0.9 Crores
<b>Total</b>	<b>Rs. 2.2 Crores</b>